

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 789 of 2020

Parwez Khan @ Parwej Ansari ... Petitioner  
Versus

1. The State of Jharkhand
2. Rojni Bibi ... Opposite Parties

---  
CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

---  
For the Petitioner : Mr. Mohit Prakash, Advocate  
For the State : Mr. P. K. Jaiswal, A.P.P.  
For the O.P. No. 2 : Mr. Abdul Wahab, Advocate  
---

**Order No. 06**

**Dated 24<sup>th</sup> June 2020**

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Gumla P.S. Case No. 376 of 2019, pending before the Court of learned Chief Judicial Magistrate, Gumla.

The informant was married with one Najak Ansari who had died in the year 2003. It has been alleged that the petitioner for the last four years was sexually abusing the informant on the pretext of marriage. Her pregnancy was also terminated twice and lastly the petitioner had refused to solemnize marriage.

It appears that the informant is aged about 36 years while the petitioner is aged about 19 years and if the version as stated by the informant is taken to be true, the petitioner had enticed her and established physical relationship with her when his age was 15 years. The version of the informant therefore appears to be wholly unbelievable, considering the fact that she is mature lady and is almost double the age of the petitioner.

In such circumstances, I am inclined to grant anticipatory bail to the petitioner. Accordingly, the interim anticipatory bail granted to the petitioner on 13.02.2020 in connection with Gumla P.S. Case No. 376 of 2019 is hereby confirmed.

This application stands disposed of.

(RONGON MUKHOPADHYAY,J.)